

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 25 of 2026

IN THE MATTER OF:

Tejinder Pal Singh

..... Applicant

Versus

State of Haryana & Ors.

..... Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	Reply on Behalf of Gurugram Metropolitan Development Authority (Respondent No. 3)	1-4
2.	Annexure-R/1: Photographs	5-15

Date: 13.04.2026

Filed Through:

Rahul Khurana, Adv
Counsel for Respondent No. 3
9811894060
rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 25 of 2026

IN THE MATTER OF:

Tejinder Pal Singh Applicant

Versus

State of Haryana & Ors. Respondent(s)

**Short Reply on Behalf of Gurugram Metropolitan
Development Authority (Respondent No. 3)**

1. That the applicant in the present OA has alleged that the green belt situated immediately behind the concerned block (E Block, Palam Vihar) is being beautified by the answering respondent with the intent of converting it into a park for public use. It has been further alleged that the respondents have altered the nature, use and character of the designated Green Belt by permitting construction thereon, which is in gross violation of environmental norms.
2. That present reply is being filed through Sh.Satyavir Singh, Metropolitan Green Planner, Gurugram Metropolitan Development Authority who is authorised and competent to file the present reply on behalf of answering respondent.
3. That it is denied that area in question cannot be used as public park. It is submitted that all allegations made in the OA may not be treated as admitted merely due to non-traverse thereof, rather same be treated as denied unless



admitted specifically. The answering respondent craves liberty to file detailed/additional reply, as and when need arises with the permission of this Tribunal.

4. That it is humbly submitted that work in question challenged in present OA is welcomed by the residents except few ones who have encroached upon the government land by opening door illegally in backside of their house and using the government land as their personal property/garden. Screenshot of message stated to be circulated of RWA group and annexed as Annexure-2 with the OA itself, shows that residents are happy with this beautification work and all residents were asked to remove 'gensets and miscl items' at the earliest. Present OA is not Bonafide one rather the same has been filed with malafide intention to secure encroachment, as detailed in succeeding paragraphs.
5. That the answering respondent had entered into a MoU dated 30.07.2025 with **I Am Gurgaon** (NGO) for 'Restoration and Tree Plantation, Mobility – Friendly Green Corridor, Mitigating Waterlogging and Urban Flooding, Enhancing Urban Biodiversity & Community Spaces'. During the execution of the aforesaid restoration work, it was noticed by the officials of GMDA and the executing agency that several residents, have encroached upon the land in question by fencing it and developing gardens thereon and constructing unauthorized rear access gates at the backyard of their houses without permission/authority. During the restoration work, unauthorised gates

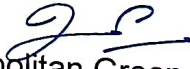


constructed by residents were sealed and ³ encroachments were removed. Photographs in this regard are annexed herewith as **Annexure R/1**.

6. That it is submitted that limited development work is being carried out including construction of jogging track, sitting area etc. which do not alter the nature or the use of the said land.
7. That there is no violation of any environmental laws, planning norms or GRAP IV, as alleged by the applicant.

In view of the above, it is most humbly requested that the present reply may be taken on record and this Hon'ble Tribunal may be pleased to dismiss the present OA.

Date: 13.04.2026
Place: New Delhi


Metropolitan Green Planner,
Gurugram Metropolitan Development Authority
For Respondent No.3

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 25 of 2026

IN THE MATTER OF:

Tejinder Pal Singh

.... Applicant

Versus

State of Haryana & Ors.

.... Respondent(s)

I, Sh. Satyavir Singh, Metropolitan Green Planner, ^{GMDA} aged about 66 years, presently at New Delhi do hereby solemnly affirm and state as under:

1. That, I, the deponent herein is the authorized representative of the Respondent No. 3 and in the aforesaid official capacity is well conversant with the facts and circumstances of the present case.
2. That I have gone through the contents of the accompanying reply which have been drafted under my instructions.

[Signature]
Deponent

13 APR 2026

Verification:

Verified at New Delhi, on this 13th day of April, 2026 that the contents of the above affidavit are true and correct to the best of knowledge based on the information derived from the official records which I believe to be true and no material fact has been concealed therein.



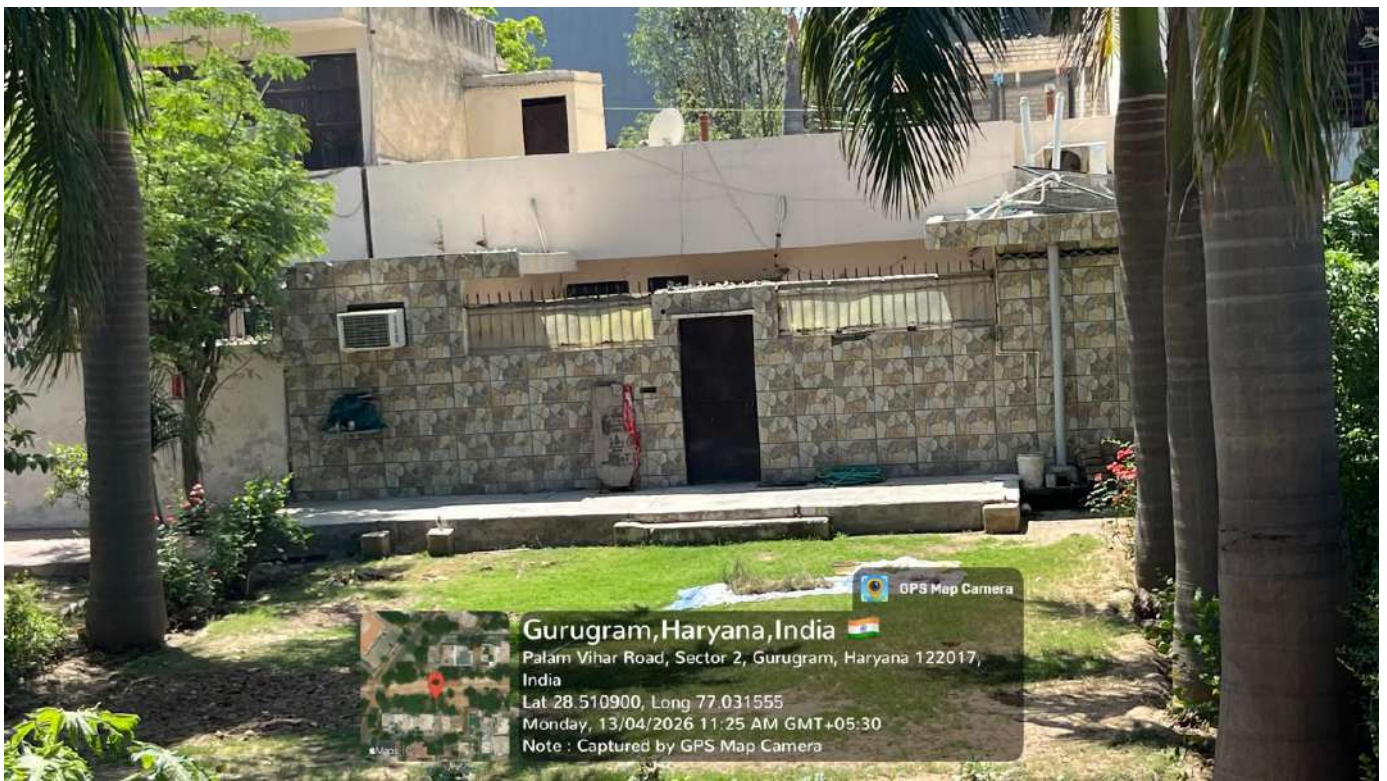
[Signature]
Deponent

Certified that the foregoing statement was declared a solemn affirmation before me which has been read over to the deponent who has admitted


It as correct *[Signature]* Notary DELHI

13 APR 2026


Identify the document, date, and signature. has signed in presence of





 GPS Map Camera



Gurugram, Haryana, India 

Block E, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510851, Long 77.031835

Friday, 27/02/2026 11:17 AM GMT+05:30


Note : Captured by GPS Map Camera

55



GPS Map Camera



Gurugram, Haryana, India 

Block E, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510851, Long 77.031835

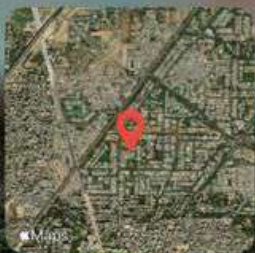
Friday, 27/02/2026 11:17 AM GMT+05:30


Note : Captured by GPS Map Camera

56



GPS Map Camera



Gurugram, Haryana, India 

Block E, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510899, Long 77.031739

Friday, 27/02/2026 11:25 AM GMT+05:30

Note : Captured by GPS Map Camera

57



 GPS Map Camera

Gurugram, Haryana, India 

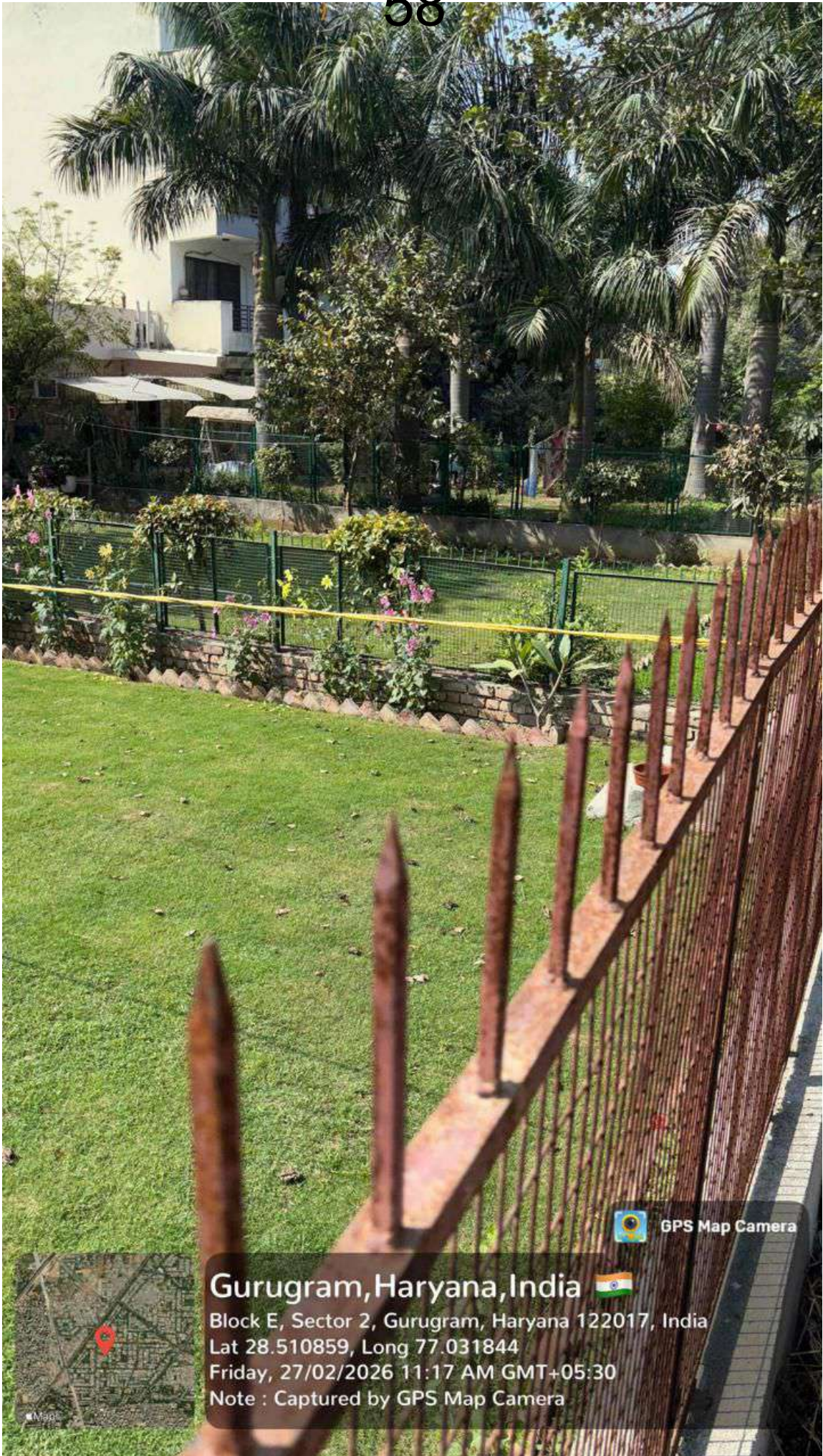
Block E, Sector 2, Gurugram, Haryana 122017, India


Lat 28.510899, Long 77.031728

Friday, 27/02/2026 11:25 AM GMT+05:30

Note : Captured by GPS Map Camera






 GPS Map Camera



Gurugram, Haryana, India 
Block E, Sector 2, Gurugram, Haryana 122017, India
Lat 28.510859, Long 77.031844
Friday, 27/02/2026 11:17 AM GMT+05:30
Note : Captured by GPS Map Camera



 GPS Map Camera

Gurugram, Haryana, India 

Block E, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510867, Long 77.031576

Friday, 27/02/2026 11:25 AM GMT+05:30

Note : Captured by GPS Map Camera




 GPS Map Camera



Gurugram, Haryana, India 
Block E, Sector 2, Gurugram, Haryana 122017, India
Lat 28.510831, Long 77.031114
Friday, 27/02/2026 11:28 AM GMT+05:30
Note : Captured by GPS Map Camera



 GPS Map Camera

Gurugram, Haryana, India 

Palam Vihar Road, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510985, Long 77.031157

Friday, 27/02/2026 11:28 AM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Gurugram, Haryana, India 

Palam Vihar Road, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510853, Long 77.031205
Friday, 27/02/2026 11:27 AM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Gurugram, Haryana, India

Palam Vihar Road, Sector 2, Gurugram, Haryana 122017, India

Lat 28.510855, Long 77.031204

Friday, 27/02/2026 11:27 AM GMT+05:30

Note : Captured by GPS Map Camera

